

ITEM NO.40

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8425/2010

(From the judgement and order dated 03/11/2009 in CMWP No.48134/2008 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HAZI SHAFAT HUSAIN

Petitioner(s)

VERSUS

SANJEEDA PARVEEN & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 02/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Lakshmi Raman Singh, Adv.
Mr. S. Wasim A. Qadri, Adv.
Mr. Zaid Ali, Adv.
Mr. Tamim Qadri, Adv.

For Respondent(s)

Mr. S.R. Singh, Sr. Adv
Mr. Tanmay Agarwal, Adv.
Mr. Vinay Garg, Adv

Mr. N.C. Rajvanshi, Sr. Adv.
Mrs. Mona K. Rajvanshi, Adv.
Mr. Anurag Kashyap, Adv.

Mr. Sanjay Kr. Dubey, Adv.
Ms. Shuchi Singh, Adv.
Mr. Sanjay K. Visen, Adv.
Dr. S.K. Verma, Adv

Mr. Anurag Singh, Adv.
Mr. Narender S. Yadav, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Interim order granted on 09/04/2010 will continue.

(Deepak Mansukhani)
Court Master

(M.S. Negi)
Court Master